

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

RAJYA SABHA
UNSTARRED QUESTION NO. 216

TO BE ANSWERED ON TUESDAY, December 05, 2023/14 Agrahayana, 1945 (Saka)

FORMULA FOR CAPITAL INVESTMENT FOR STATES

216. SHRI NARAYANA KORAGAPPA

Will the Minister of FINANCE be pleased to state:

- (a) the details of recently approved capital investment for various States, including Karnataka, for Financial Year 2023-24;
- (b) the formula being adopted in providing above assistance to States;
- (c) the details of reforms that are linked in granting capital investment and whether the States that are being given money, are complying with those reforms;
- (d) whether it is also a fact that some States are laggards in spending capital expenditure in Financial Year 2022-23; and
- (e) if so, the efforts being made by Government to push such States in spending capital expenditure?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)

(a): The details of financial assistance approved for various States including the State of Karnataka for the financial year 2023-24 under the Scheme for Special Assistance to States for Capital Investment are provided in Annexure-I.

(b) and (c): An amount of Rs. 1,00,000 crore earmarked for Part-I (Untied) of the Scheme has been allocated to the States in proportion to their share of central taxes and duties as per the award of the 15th Finance Commission. An additional amount of Rs. 30,000 crore is earmarked for reforms in certain citizen centric areas, like scrapping of old vehicles; urban planning reforms; financing reforms in Urban Local Bodies to make them creditworthy for municipal bonds; housing for police personnel above or as part of police stations; unity malls; children and adolescents' library and digital infrastructure; and State share of capital expenditure of certain centrally sponsored schemes. The Special Assistance (loan) under the

Scheme is released by the Department of Expenditure on the basis of recommendations of the nodal Ministries/Departments and on the compliance of mandatory conditions by States.

(d) and (e): The details of financial assistance under the Scheme for Special Assistance to States for Capital Investment 2022-23 released to various States and utilization by States is given in Annexure-II. To push the States in spending capital expenditure, the release of second installment of funds under the Scheme for Special Assistance to States for Capital Investment 2023-24 is linked to utilization of at least 75 percent of the amount released as the 1st installment and on meeting the target fixed for the State for total capital expenditure for the year 2023-24.

**ANNEXURE-I REFERRED IN REPLY TO RAJYA SABHA UNSTARRED
QUESTION NO. 216 DUE FOR ANSWER ON 5th DECEMBER, 2023**

**Special Assistance (loan) approved under the Scheme for Special Assistance to States for
Capital Investment 2023-24**

(Rs. in crore)

Sl. No.	State	Amount approved (as on 29.11.2023)
1	Andhra Pradesh*	0.00
2	Arunachal Pradesh	1631.03
3	Assam	4008.40
4	Bihar	9719.56
5	Chhattisgarh	3447.84
6	Goa	536.00
7	Gujarat	3825.00
8	Haryana	1093.00
9	Himachal Pradesh	1012.00
10	Jharkhand	3307.00
11	Karnataka	4174.96
12	Kerala*	0.00
13	Madhya Pradesh	8134.00
14	Maharashtra	6745.14
15	Manipur	758.87
16	Meghalaya	1111.18
17	Mizoram	743.79
18	Nagaland	734.89
19	Odisha	4715.12
20	Punjab	209.00
21	Rajasthan	6026.00
22	Sikkim	414.08
23	Tamil Nadu	4295.37
24	Telangana	2334.51
25	Tripura	634.56
26	Uttar Pradesh	18936.00
27	Uttarakhand	1304.00
28	West Bengal	7523.00
Total		97374.29

*: The State has not met the eligibility criteria prescribed under the Scheme.

ANNEXURE-II REFERRED IN REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 216 DUE FOR ANSWER ON 5th DECEMBER, 2023

Amount released and utilized by States under the Scheme for Special Assistance to States for Capital Investment 2022-23

(Rs. in crore)

Sl. No.	States	Amount Released	Utilization reported by States (As on 29.11.2023)
1	Andhra Pradesh	6105.56	Utilization Certificate not received
2	Arunachal Pradesh	1564.10	1484.60
3	Assam	4300.14	3729.53
4	Bihar	8455.85	8303.21
5	Chhattisgarh	2941.97	2705.21
6	Goa	572.75	572.75
7	Gujarat	4045.82	4034.16
8	Haryana	1267.00	1262.55
9	Himachal Pradesh	650.80	825.99
10	Jharkhand	2964.32	2371.27
11	Karnataka	3399.35	3241.96
12	Kerala	1902.74	931.22
13	Madhya Pradesh	7360.20	7310.20
14	Maharashtra	6744.16	5835.93
15	Manipur	467.22	344.37
16	Meghalaya	1049.02	921.00
17	Mizoram	297.50	297.50
18	Nagaland	504.16	504.16
19	Odisha	75.00	75.00
20	Punjab	798.22	Utilization Certificate not received
21	Rajasthan	5595.64	5620.61
22	Sikkim	551.36	551.36
23	Tamil Nadu	4011.27	3827.27
24	Telangana	2500.98	2124.16
25	Tripura	349.79	271.16
26	Uttar Pradesh	7940.50	8603.34
27	Uttarakhand	1124.01	1201.33
28	West Bengal	3655.92	3691.25
Total		81195.35	70641.10
